

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-42/272/ND/2018

In the matter of :

Shri Naveen Gupta

Vs.

Frontline Retail India (P) Ltd & Ors.

...PETITIONER

.. RESPONDENT

SECTION :

Under Section 272

Order delivered on 09.2.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor : -

For the Respondent/Corporate Debtor : -

For the Intervener :

ORDER

None appears for the petitioner. For the appearance of the petitioner, the matter is posted for hearing on 1st March, 2018. Non-appearance of the petitioner on the said date will result in dismissal of petition for non-prosecution.

List on 01.3.2018.

- Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
09.2.2018